

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI

(2)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/12/2017 AT 12.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/49/2017  
NAME OF THE PETITIONER(S) : HEMALATHA & ANOTHER  
NAME OF THE RESPONDENT(S) : SRI SRIVATHSA PAPER MILLS PVT LTD & 4 ORS  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1)	V. Kamalakumar	Counsel for Respondents	Kamala V. 22/12/2017
2)	R. VIDHYA SHANKAR	ADV. FOR PETITIONER	R. Vidhya Shankar

ORDER

Counsel for the Petitioner present. Counsel for R1 to R5 present. Counsel for Petitioner stated that the Respondents have not submitted any proposal after having discussion with the ARCIL as per the order dated 07.12.2017. Counsel for Respondent submitted that there are some Sales Tax arrears to be paid and proceedings in relation to that is pending and also submitted that in such circumstances the talks with ARCIL and the terms between the Respondents and the Petitioner are not finally arrived at in understanding and to conclusion. Counsel for Petitioner prayed for further time to make submissions. Counsel for the Petitioner has submitted that he filed Applications in CA/234, 235 and 236/2017 with the prayer to implead the ARCIL as a proposed Respondent. There is a need to obtain some urgent order in view of the advertisement made by the proposed Respondent ARCIL for the sale of properties of the Petitioner. The Petitioner Counsel also mentioned that the date of proposed auction was 03.01.2018. Considering the submission and action through the paper advertisement placed in the additional type set, the Petitioner Counsel is directed to serve private notice to the proposed Respondent and also furnish the copy of the same to the other Respondents and file proof. The Respondent Counsel is also directed to make submissions in relation to the outcome of the talks for settling the issue with ARCIL on next date of hearing. Matter is adjourned with the above provision. Put up the matter on **02.01.2018 at 10.30 A.M.**

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(K.ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)

ghk